निर्माण, ग्रावास ग्रौर संभरण मंत्री (श्री के० सी० रेड़ी) : (क) नहीं।

Written Answers

(ख) ग्रौर (ग). सवाल पैदा ही नहीं होता ।

†[THE MINISTER WORKS, OF HOUSING AND SUPPLY (SHRI K. C. Reddy): (a) No.

(b) and (c). Do not arise.]

निजी क्षेत्र में काम दिलाऊ सरकारी दफ्तरों की मार्फत भर्ती

१२. श्री नवाब सिंह चौहान : क्या श्रम तथा सेवा नियोजन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार निजी क्षेत्र के मालिकों से कामदिलाऊ सरकारी दक्तरों की मार्फत कर्मचारियों को भर्ती करने के लिये कहना चाहती है ;
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो तो इस बारे में ग्रन्तिम निर्णय कब तक कर लिया जायेगा ; श्रौर
- (ग) क्या इस विषय में निजी क्षेत्र के मालिकों से मशविरा किया गया है स्रौर यदि हां तो क्या मशिवरा किया गया ?

†[Recruitment in PRIVATE SECTOR THROUGH EMPLOYMENT EXCHANGES

- 12. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government propose to ask the private sector to recruit employees through the Employment Exchanges;
- answer to part (b) if the above be in the affirmative, the time by when final decision will be taken in this regard; and

(c) whether the employers in the private sector have been consulted in the matter and if so, what consultations were held?]

to Questions

श्रम उपमंत्री (श्री ग्राबिद ग्रली) :

- (क) जी नहीं।
- (ख) श्रौर (ग). सवाल पैदा नहीं होता।

†[THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) No.

(b) and (c). Do not arise.]

12 Noon

REFERENCE TO (I) NOTICE OF MOTION FOR PAPERS—SITUATION IN GUJERAT AND (II) AN ARTICLE BY SHRI R. K. RAMADHYANI

SHRI D. V. PATEL (Bombay): Sir, yesterday I gave Notice of Motion for Papers. I would like to draw your attention to the situation in Gujerat, about the arrest of two Members of Parliament, the harassment of press reporters and the suppression of civil liberties. I have been only orally told that this cannot be allowed. I would like to draw the attention of the House to the deteriorating situation there, and particularly to the fact that the Government of Bombay who is supposed to be in charge of law and order was reluctant to take action. The feeling is that pressure is put on the Government of Bombay from here. Therefore, this House is concerned over this, and I would request permission . . .

SHRI BHUPESH GUPTA (West Bengal): I would like to draw the attention of the House through you to an article by Mr. R. K. Ramadhyani, I.C.S., Secretary to the Union Ministry of Information and Broadcasting, in which this gentleman has slandered the socialists of the country, indulged in party politics and slandered the Communist Party of India. It is a serious matter, and the House should be apprised of it. I consider it is a violation of all rules

^{†[]}English translation.

[Shri Bhupesh Gupta.] of public service and this matter has to be placed before the House for it to consider, in its wisdom, as to how to tackle such violation of rules on the part of officials.

MR. CHAIRMAN: Well, it is a State subject—Law and Order—Mr. Patel. I have not heard of any interference by the Centre. In any case, I have sent the Motion to the Minister of Home Affairs.

SHRI JASWANT SINGH (Rajasthan): All such things happen under the Congress Government.

Mr. CHAIRMAN: It does happen with all Governments.

SHRI JASWANT SINGH: It was only the monopoly of the Communists in Kerala.

Shri D. V. PATEL: I have said that I have good reason to believe that the delay of four days in taking action by the Bombay Government is indicative of it. If I am given an opportunity, I am prepared to put all these matters before the House.

SHRI V. K. DHAGE (Bombay): But what is the Home Ministry doing in this matter? Are they taking any action?

Mr. CHAIRMAN: They are considering the whole question.

SHRI V. K. DHAGE: When will they let us know?

Mr. CHAIRMAN: I will let you know when the decision is taken.

SHRI BHUPESH GUPTA: About this article?

MB. CHAIRMAN: This particular article also. You are really intransigent. I see no improvement in you, Mr. Bhupesh Gupta.

STATEMENT BY MINISTER

GOVERNMENT DECISION TO MAKE THE COST ACCOUNTS REPORTS AVAILABLE TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, in the course of the debates on the Indian Tariff (Amendment) Bills during the November-December, 1957 session of the Parliament, some Hon'ble Members desired clarification about the need for the secrecy attached to Cost Accounts Reports prepared by the Tariff Commission. One of the points raised was that if the Parliament was to grant protection, it was only proper that it should know on what basis this was being done, and this would be possible only if the Cost Accounts Reports were made available to the House. It was also pointed out by some Hon'ble Members that even if the public disclosure of the Cost Accounts Reports were considered undesirable, there could be no objection to their being made available to a Committee of the House.

Sir, the above points have been carefully considered and Government have decided that if the Public Accounts Committee desire to refer to any particular Cost Accounts Reports of the Tariff Commission, those reports would be made available to the Public Accounts Committee, as and when required.

Shri T. S. AVINASHILINGAM CHETTIAR (Madras): Sir, may I point out that the Public Accounts Committee gets these Reports very much long after these are presented. If these are presented to us as and when the Bills are being forwarded, it will be good.

Shri MANUBHAI SHAH: Sir, If any of these Reports are required, they will be made available immediately. It is not necessary that a particular factory or a particular Report has to be under the examination of the Public Accounts Committee any time. If the hon, members of the